

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-597(PB)/2017

IN THE MATTER OF:

Oriental Bank of Commerce

Vs.

M/s. Sonear Industries Ltd. & Anr.

.... Petitioner/Applicant

....Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code in liq.

Order delivered on 06.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent

Mr. Ayush Puri, Adv. for R1

ORDER

CA-2531/2021

Order reserved.

CA-2481/2019

Respondents are directed to file their reply before the next date of hearing otherwise matter will be decided on merits.

List on 11.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)